

BAIL APPLICATION

FIR No. : 215/2014
PS: Lahori Gate
State v. Nitin Tokas
U/S: 395,397,307,412,506,353,186,34 IPC &
25,27 Arms Act

16.06.2020.

Undersigned is also working as 1st link to the
court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
None for accused.

Reply to the bail application filed. But due to some
technical error, counsel could not connect through VC.

As such, put up for tomorrow i.e. 17.06.2020
through VC.

(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020

BAIL APPLICATION

FIR No. : 383/2013

PS: Burari

State v. Gautam

U/S; 363,364A,302,120B,201,34 IPC

16.06.2020.

Undersigned is also working as 1st link to the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
None for accused.

Reply filed by Jail Superintendent concerned but as per staff concerned, no reply received from IO.

Issue fresh notice to IO in terms of order dated 09.06.2020.

Put up for appearance of counsel for applicant, arguments and further appropriate proceedings/orders on 20.06.2020.

(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020

BAIL APPLICATION

FIR No. : 182/2016
PS: Civil Lines
STATE v. Kashim Sekh @ Langda
U/S: 302 IPC

16.06.2020.

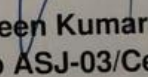
Undersigned is also working as 1st link to the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. J.S. Mishra, Ld. Counsel for applicant through VC.

Counsel for applicant wants to withdraw the present application as inadvertently same is filed again although another application is pending.

Heard. Allowed.

As such, present application is disposed of as withdrawn.


(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020

BAIL APPLICATION

FIR No. :216/2014

PS: Hauz Quazi

STATE v. Rabil-ul-Islam

U/S:419,420,368,372,376,324,34 IPC

16.06.2020.

Undersigned is also working as 1st link of the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. J.S. Mishra, Ld. Counsel for applicant through VC.

Further, having regard to nature of the offence, issue notice to the victim through IO.

Victim is at liberty to address her arguments through electronic mode/VC/Webex.

IO/SHO to provide necessary assistance to victim for such hearing through electronic mode.

Put up for reply, arguments and appropriate orders on 19.06.2020.

(Naveen Kumar Kashyap)
1st Link to ASJ-03/Central/THC
16.06.2020

BAIL APPLICATION

**FIR No. : 81/2013
PS: Kashmiri Gate
STATE v. Monu
U/S: 392,397,411,34 IPC**

16.06.2020.

Undersigned is also working as 1st link to the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. Kaushal Thakur, Ld. Counsel for applicant through VC.

Heard.

Reply is sought from IO/SHO concerned.

File be also put up on next date.

Put up on 20.06.2020 for reply, arguments and appropriate orders.

(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020

BAIL APPLICATION

**FIR No. : 198/2019
PS: Kashmere Gate
STATE v. Aamir Hussain
U/S: 307,397,412,34 IPC**

16.06.2020.

**Undersigned is also working as 1st link to the
court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.**

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Counsel for applicant.

Reply not filed.

Put up for reply from IO on 20.06.2020.

File be also put up on next date. Further, issue
cause notice to the IO as to why no reply filed so far.

**(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020**

BAIL APPLICATION

FIR No. : 67/2016
PS: Lahori Gate
STATE v. Alvis Munda
U/S: 186,353,308 IPC

16.06.2020.

Undersigned is also working as 1st link to the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
None for applicant.

Counsel for applicant could not connect through VC due to some technical error.

As per concerned staff, no reply is received from IO so far. As such, issue fresh notice to IO to file reply in terms of order dated 09.06.2020.

Put up on 20.06.2020.

(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020

BAIL APPLICATION

**FIR No. : 10/2016
PS: Rajinder Nagar
STATE v. Ajay Giri
U/S: 302 IPC**

16.06.2020.

Undersigned is also working as 1st link of the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Ms. Dolly Sharma, Ld. Counsel for applicant through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

2. Report not filed by IO.

3. Submissions heard through electronic mode.

4. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

FIR no. 10/2016, PS Rajinder Nagar, State v. Ajay Giri

JO → TAW
10/8/2020

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

5. As such, issue notice of present application to the IO/ SHO .

6. Further (in view of direction by Hon'ble HC), **Jail Superintendent concerned** to file:

(i) Copy of **custody warrant** of present accused;

(ii) A **certificate regarding good conduct**, if any, of the accused during his custody period so far.

7. As such, issue notice to the IO/SHO as well as Jail Superintendent accordingly.

8 Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

9. **Counsel for accused is advised to collect the order online through electronic mode.**

10. Put up for report, arguments and further appropriate orders on 19.06.2020 through VC.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
16.06.2020

JO / T20
10/6/2020

BAIL APPLICATION

FIR No. : 423/2015
PS: Prasad Nagar
STATE v. Rohan
U/S: 302,201,34 IPC

16.06.2020.

Undersigned is also working as 1st link of the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. Chirag Madaan, Ld. Counsel for applicant through VC.

Reply not filed by IO.

As per report of jail Superintendent, conduct of accused is not satisfactory. As such, in any case, he does not fall in the criteria dated 18.05.2020 given by Hon'ble High Court.

Reply is sought from IO accordingly.

Put up for reply, arguments on merit on
19.06.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
16.06.2020

BAIL APPLICATION

**FIR No. : 182/2016
PS: Civil Lines
STATE v. Kashim Sekh @ Langda
U/S: 302 IPC**

16.06.2020.

Undersigned is also working as 1st link to the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. J.S. Mishra, Ld. Counsel for applicant through VC.**

Reply filed by IO already.

Conduct report filed today from Jail Superintendent concerned.

As per report of Jail Superintendent, conduct of accused is not satisfactory.

In view of report of Jail Superintendent, present bail application is dismissed.

Copy of this order be given dasti to counsel for application or through electronic mode.

**(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020**

BAIL APPLICATION

FIR No. : 294/2016
PS: Civil Lines
State v. Ganga Sahib
U/S: 396,302,307,411,120-B,34 IPC &
27,54,59 Arms Act

16.06.2020.

Undersigned is also working as 1st link to the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
None for accused.

Put up for appearance of counsel for applicant, arguments and further appropriate proceedings/orders on 20.06.2020.

(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020

BAIL APPLICATION

**FIR No. : 140/2018
PS: Sarai Rohilla
State v. Rohit Mundra
U/S: 307,34 IPC &
25,27 Arms Act**

16.06.2020.

**Undersigned is also working as 1st link to the
court of Sh. Anuj Aggarwal, Ld. ASJ-03, Tis Hazari.**

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
None for accused.**

Reply filed by IO as well as from Jail
Superintendent concerned.

Put up for appearance of counsel for applicant,
arguments and further appropriate proceedings/orders on
20.06.2020.

**(Naveen Kumar Kashyap)
1st link to ASJ-03/Central/THC
16.06.2020**